

(2022) 01 OHC CK 0019

In the Orissa High Court

Case No : Writ Petition (C) No. 40191 Of 2021

Prakash Chandra Prusty

APPELLANT

Vs

State Of Orissa And Others

RESPONDENT

Date of Decision : 06-01-2022

Acts Referred:

Citation : (2022) 01 OHC CK 0019

Hon'ble Judges : Arindam Sinha, J

Bench : Single Bench

Advocate : S.Mohanty, P.C.Panda

Final Decision : Disposed Of

Judgement

Arindam Sinha, J

1. Ms. Mohanty, learned advocate appears on behalf of petitioner and submits, her client seeks allotment of shop room by opposite party no.6 (Block Development Officer, Badachana). She submits, several representations were made, copies of which are annexures-7 to 9.

Â 2. Mr. Panda, learned advocate, Additional Government Advocate appears on behalf of State and submits, there are averments in the petition that the Gram Panchayat invited applications for allotment of shop rooms.

Â 3. Petitioner will make fresh representation to opposite party no.6. Said opposite party, upon receiving the representation along with copy of this order, will deal with the same and inform petitioner result thereof within three weeks of communication. .

Â 4. The writ petition is disposed of.

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